

Sixteenth Loksabha

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Title: Regarding special category status to Andhra Pradesh.

\*SHRI THOTA NARASIMHAM (KAKINADA): Madam, I thank you for giving me this opportunity to speak. I will speak in my mother tongue, Telugu.

Madam Speaker, the issue of special category status and other provisions of Andhra Pradesh Re-organization Act, pertaining to Andhra Pradesh, were discussed in a day long debate of Motion of No Confidence and also in short duration discussion on this subject in Rajya Sabha.

Our MPs from Andhra Pradesh are questioning Central Government over injustice meted out to our state, but we are not getting proper reply from the Government. People of Andhra Pradesh are raising their voice against injustice meted out by Central Government to our state. There are protests and agitations throughout the state. We passed Andhra Pradesh Re-organisation Bill in 2014.

It is the responsibility of the present Government to implement provisions of the Act. At the time of passage of that bill, present Government was sitting in opposition. Yesterday Dr. Manmohan Singh stated that Special Category Status to Andhra Pradesh was discussed with opposition parties before giving assurance. But till date, there is no reference to that assurance by the present Government. We pass bills in the Parliament with the spirit of our constitution framed by Dr. BR Ambedkar. It is the responsibility of all members to implement laws passed by the Parliament.

But the Central Government is insensitive to Andhra Pradesh and it is not referring to problems due to bifurcation, faced by people of Andhra Pradesh. Shri Narendra Modi, while

replying to Motion of No Confidence spoke for one & half hour and made a political speech, but not mentioned about the assistance that the Government would offer to AP.

Yesterday also while replying to debate in Rajya Sabha, there was similar approach. As Mr. Modi represent Varanasi which is also known as Kasi, we have a tradition of give up our favourite thing in holy river Ganga. It seems Shri Narendra Modi sacrificed assurances & promises given to Andhra Pradesh in river Ganga. They are referring to 14<sup>th</sup> Finance Commission and citing other reasons. I demand this Government to show, where it is mentioned by 14<sup>th</sup> Finance Commission that Andhra Pradesh should not be accorded with special category status. We don't get any answers. They come out with new argument every day. They referred to 14<sup>th</sup> Finance Commission, they promised special package. Now they are talking about SPV (Special Purpose Vehicle). For that also there is no action.

Central Government is cheating people of Andhra Pradesh by spreading lies; we on behalf of TDP highlight this attitude of the Government through Motion of No Confidence and Short duration discussion. The demands of people of Andhra Pradesh should be met in all circumstances. We are reflecting the sentiments and emotions of Andhra Pradesh but Central Government is ignoring concerns of Andhra Pradesh. There are many issues throughout the country that are being discussed here, and I demand reply for issues pertaining to Andhra Pradesh.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Shri Thota Narasimham has expressed his anguish and pain over the division of Andhra Pradesh. At the same time, the hon. Prime Minister, while replying to No Confidence Motion often said what we have done for Andhra Pradesh and

refuted the politically motivated allegations. Not only that, he also said that the Government of India is for the welfare of Andhra Pradesh.

HON. SPEAKER: Thank you.